

CENTRAL ELECTRICITY REGULATORY COMMISSION (CERC)
3rd & 4th Floor, Chanderlok Building, 36, Janpath, New Delhi – 110 001
Tel : 23753915 / Fax : 23753920

Petition No. 35/2012 (Suo-Motu)

Dated: 29th February, 2012

PUBLIC NOTICE

**Sub: Determination of generic levelled generation tariff for renewable energy sources,
applicable during FY 2012-13**

CERC has notified the Central Electricity Regulatory Commission (Terms and Conditions for Tariff determination from Renewable Energy Sources) Regulations, 2012, (hereinafter referred to as “the RE Regulations”) wherein various norms for the determination of Tariff in the control period are specified.

2. The Commission has, in accordance with the Clause (1) of Regulation 8 of the RE Regulations, came out with the proposal in the matter of determination of generic tariff applicable during the year 2012-13 vide its Order dated 28th February, 2012.

3. Above referred Order is available on the website of the Commission. (www.cercind.gov.in)

4. Comments/suggestions on the above proposals may be sent to the undersigned latest by 13th March. The Comments/suggestions received after the stipulated date in the Commission’s office may not be considered while finalizing these orders.

4. Public hearing on the above subject will be held on 15th March, 2012 as per the details given below:-

| Date | Venue | Timing | Invitees |
|--|---|---------------|---|
| 15 th March 2012 (Thursday) | “CERC COURT ROOM” (Fourth Floor) Chanderlok Building, 36, Janpath, New Delhi | From 03:00 pm | Representatives of Central / State Governments/State Utilities/CPSUs/ Trading Licensees/Power Exchanges/ Individual Experts/NGOs/IPPs/Financial Institutions/Consultancy Firms/ Developers/ Association related with Renewable Energy. |

5. The Commission values your views and believes that your participation/participation of your organization in the public hearing will be of immense assistance in arriving at just and fair conclusions on the different issues at stake. I would, therefore, request you to attend the hearing on 15th March, 2012 or designate a responsible officer (one/two only) of your organization fully conversant with the subject matter.

6. To enable proper arrangements for the hearing, it is requested that the name of proposed participant(s) from your organization may please be communicated to the undersigned latest by 14th March, 2012. Please also let us know if you/your organization propose to make a presentation during the hearing. The presentation may please be planned to be limited to duration of 5-10 minutes and be covered in not more than 8-10 slides. A line in confirmation about participation in the hearing would be highly appreciated.

Yours faithfully,

Sd/-
(Rajiv Bansal)
Secretary